

**Surplus number of IAS Officers**

3233. SHRI S. S. AHLUWUA: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that there are no takers for the IAS Officers who have been rendered surplus under the 10 per cent pruning initiated by Government;

(b) if so, what are the details thereof and the total number of IAS Officers rendered surplus in pruning;

(c) what action Government propose to take in respect of such surplus declared IAS Officers;

(d) whether Government propose to reduce the intake of IAS Officers in Government Department; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No IAS officer has been rendered surplus.

(b) and (c) Do not arise.

(d) and (e) Yes, Sir. A number of senior posts have been identified for surrender under the exercise for rationalization of posts. The intake of officers to senior posts has been reduced to that extent.

**Petitions of Grievances and Pensions**

3234. SHRI TINDIVANAM G. VENKATRAMAN: Will the PRIME MINISTER be pleased to state:

(a) what is the total number of petitions regarding Grievances and Pensions received during the year 1991 to 1992;

(b) how many of them have been disposed off and those still pending;

(c) the State which tops the list in this regard;

(d) whether it is a fact that the pensions for Tyagis in Tamil Nadu stands pending for two years; and

(e) if so, what steps have been taken to expedite these pensions?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA) (a) and (b) During the period April 1, 1991 to March 31, 1992 the Ministry of Personnel, Public Grievances and Pensions received around 14,700 public grievance petitions including those relating to pension. They have been sent to the Minis-tries/Departments and other organisations concerned who can, in the nature of things, deal with them substantively.

(c) No State-wise tabulation of such petitions is made.

(d) and (e) The matter has been-referred to the Government of Tamil Nadu.

**Payment of Family Pensions**

3235. SHRIMATI KAILASHPATI: Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that those surviving widows of erstwhile Government employees who died in harness after 17th April, 1950, but before 1st April, 1954, after completing more than 10 years but less than 20 years qualifying service are eligible for the grant of family pension w.e.f. 1st April, 1957 in accordance with the provisions of amended Liberalised Pension Rules, 1950 and the law laid down by the Supreme Court in D. S. NAKARA's Case;

(b) whether Government would make the payment of arrears of family Pensions to the said widows without any further complications and delay; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) In accordance with the Liberalised Pension Rules, 1950 as amended from time to time, benefits of family pension were admissible only in respect of an officer with not less than 20 years of